

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *324**

TO BE ANSWERED ON THE 21ST DECEMBER, 2021/ AGRAHAYANA 30, 1943 (SAKA)

ADDITIONAL INFRASTRUCTURE FOR NIA

***324. SHRI MANICKAM TAGORE B.:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the National Investigation Agency (NIA) needs additional infrastructure and domain experts to probe cyber terrorism and if so, the details thereof;

(b) whether it is also a fact that the NIA was given the mandate to probe cases related to cyber terrorism two years ago;

(c) if so, the details thereof; and

(d) the total number of such cases being investigated by NIA as of now?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO.*324 FOR 21st DECEMBER, 2021

(a) to (d): National Investigation Agency (NIA) has been constituted under NIA Act, 2008 to investigate the cases involving offences specified in the schedule to the Act. The mandate of the NIA has been expanded by inclusion of more offences including Section 66F of Chapter XI of the Information Technology Act, 2000 to its Schedule through National Investigation Agency (Amendment) Act, 2019. The Government has entrusted 2 cases registered under 66F of the Information Technology Act, 2000 to the NIA for investigation. The Government of India has consistently taken steps to enhance capacity of the NIA, including manpower and infrastructure, to ensure that it is able to carry out its mandate effectively.
